

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

CP 55/2003 (OA 458/2001)

DATE OF ORDER: 17.10.2003

1. Madan Lal Bediwal son of Shri Mool Chand Bediwal by caste Mumawat aged about 53 years, resident of Arjun Marg, Rana Colony, Shastri Nagar, Jaipur. Presently working as CTS, O/o Principal General Manager, Jaipur District, Jaipur.
2. A.K. Kapoor son of Shri J.N. Kapoor by caste Kapoor aged about 52 years, resident of 150, Shiv Colony, Tonk Road, Jaipur. Presently working as CTS, O/o Principal General Manager, Telecom District, Jaipur.
3. Shiv Ram Jat son of Shri Kalu Ram jat by caste Jat aged about 53 years, resident of E-10, Haryana Colony Tonk Phatak, Jaipur. Presently working as CTS O/o Principal General Manager, Telecom District, Jaipur.
4. Mohan Lal Rao son of Shri B.E. Rao by caste Rao aged about 57 years, resident of Plot No. 1, E-6, Shiv Shakti, Colony, Shastri Nagar, Jaipur. Presently working as CTS, O/o Principal General Manager, Telecom District, Jaipur.

.... Applicants.

VERSUS

1. Shri Vinod Vaish, Secretary to the Govt. of India, Department of Telecom, Sanchar Bhawan, Sansad Marg, New Delhi.
2. Shri Mohan Lal, Chief General Manager, Telecom Raj. Circle, Jaipur.
3. Shri Mohan Lal, Principal General Manager, Jaipur Telecom, District, Jaipur.

.... Respondents.

Mr. P.N. Jatti, Counsel for the applicant.

Mr. B.N. Sandu, Counsel for the respondents.

CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

Hon'ble Mr. A.H. Bhandari, Member (Administrative)

ORDER (ORAL)

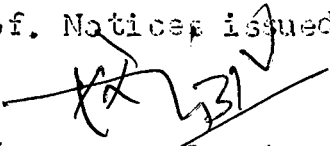
This Contempt Petition has been filed against the alleged violation of the order of this Tribunal dated 23.5.2002 passed in OA No. 458/2001.

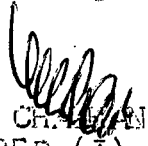
2. Notices of the Contempt Petition were issued to the respondents. The learned counsel for the respondents has filed reply to the Contempt Petition, which may be taken on record. The learned

lg

counsel for the respondents submits that the operation of the order dated 23.5.2003 passed in OA No. 458/2001 has already been stayed by the Hon'ble High Court. Subsequently the Writ Petition was dismissed for non-prosecution. The learned counsel for the respondents has brought to our notice the order dated 19.9.2003 of the Hon'ble High Court whereby the present Writ Petition has been restored to its original number.

3. In view of this, the present Contempt Petition is disposed of. Notices issued to the respondents are hereby discharged.

  
(A.K. EHANDARI)  
MEMBER (A)

  
(M.L. CHAUDHARY)  
MEMBER (J)